

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:220

ANSWERED ON:27.02.2007

INCLUSION OF LANGUAGES IN TH SCHEDULE

Gaikwad Shri Eknath Mahadeo;Kumar Shri Shailendra;Mane Smt. Nivedita;Rathod Shri Harisingh Nasaru;Singh Shri Kirti Vardhan

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received memorandums/representations/ reports from various associations/ organisations/Members of Parliament/State Governments including from Sitakant Mahapatra Report for inclusion of various languages including Banjara language in the 8th Schedule of the Constitution;

(b) if so, the details of the representations / recommendations /suggestions and names of languages thereof, State-wise;

(c) the steps taken by the Government to include each language in 8th Schedule of the Constitution including Banjara language; and

(d) the time by which such languages are likely to be included in the Constitution?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) & (b) : Yes, Sir. The representations for inclusion of 37 languages viz. Angika, Banjara, Bazika, Bhojpuri, Bhoti, Bhotia, Chhatisgarhi, Dhatki, English, Garhwali(Pahari), Gondi, Gujar, Ho, Kachachhi, Kamtapuri, Khasi, Khul, Kodava (Coorg), Kok Barak, Kumaoni (Pahari), Kurak/Kurukh, Kurmali, Lepcha, Limbu, Mizo (Lushai), Magahi, Mundari, Nagpuri, Nicobrese, Pahari (Himachali), Pali, Rajasthani, Sambalpuri/Kosali, Shaurseni (Prakrit), Siraiki, Tenyidie and Tulu for inclusion in the Eighth Schedule to the Constitution have been received from various States including organizations and individuals. The Sitakant Mohapatra Committee, which was set up to evolve a set of objective criteria for inclusion of more languages in the Eighth Schedule had submitted its report indicating the criteria to be adopted for inclusion of languages in the Eighth Schedule.

(c) & (d) : The demands for inclusion of these languages including Banjara in the Eighth Schedule will be considered, inter-alia, in the light of the recommendations of the Committee and Government decision thereon.